

As per the Disaster Management Act, 2005, State Disaster Management Authority (SDMA) has been created in all the States. SDMA plays important role in laying down guidelines for prevention and mitigation of disaster and also reviews the measures being taken for mitigation, capacity building and preparedness by the local administration. District Disaster Management Authority (DDMA) has also been created in most of the States including Uttarakhand. The DDMA facilitates community training and awareness programmes for prevention of disaster or mitigation with the support of local authorities, governmental and non-governmental organizations.

There is no proposal to set up a specialized NDMA Force to specifically deal with the situation of natural disasters in the Himalayan States. The Government of India has already set up National Disaster Response Force (NDRF) by up gradation/conversion of standard battalions of Central Armed Police Forces (CAPFs), as a specialist Force to deal with disaster or threatening disaster situations. Each of the NDRF battalion is equipped with specialized equipments and trained for rendering effective response to disaster.

Resident identity card project

2604. SHRI DEVENDER GOUD T.: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry has approved the Resident Identity Card Project;
- (b) how it is different from Aadhaar Card; and
- (c) what is the use of RIC when Election Identity Card is already issued to residents and linking of Aadhaar Card with Election Identity Card is already underway?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) No, Sir.

(b) Question does not arise.

(c) The Citizenship Act, 1955 provides compulsory registration of citizens and issue of National Identity Card (NIC) based on National Register of Indian Citizen (NRIC) to citizens. Therefore, issuance of National Identity Cards to citizens in the country is mandated under law.

Introduction/amendment of laws relating to grant of Bail

2605. SHRI SUKHENDU SEKHAR ROY: Will the Minister of HOME AFFAIRS be pleased to state whether Government is considering introduction of and/or amendment to laws relating to grant of bail by reducing the area of judicial discretion